

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No. III**

CUSTOMS APPEAL No. 42128 OF 2013

(Arising out of Order C.No.VIII/13/46/2002-CHAL-PF Vol I dt. 11.07.2013 passed by
Commissioner of Customs, Custom House, New Harbour Estate, Tuticorin 628 004)

M/s.Venus Shipping Agencies

No.76, Beach Road,
Tuticorin 628 001.

.... Appellant

Versus

The Commissioner of Customs

Custom House, New Harbour Estate,
Tuticorin 628 004.

...Respondent

APPEARANCE :

None

For the Appellant

Ms. Anandalakshmi Ganeshram, Superintendent (A.R)

For the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 01.08.2023

DATE OF DECISION : 01.08.2023

FINAL ORDER No.40628/2023

ORDER : Per Ms. SULEKHA BEEVI, C.S.

None for the appellant. Ld. A.R Ms. Anandalakshmi Ganeshram submitted that the appeal is filed against the order of suspension of CHA licence of the appellant. The proceedings have culminated in revocation of the licence. Therefore, the appeal has become infructuous. Appeal is accordingly dismissed.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd-

(SULEKHA BEEVI C.S.)
Member (Judicial)

gs